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Government of India
Ministry of Finance
(Department of Revenue)

Notification No. 29/2013-Customs (N.T.)

New Delhi, the 11th March, 2013

S.O.....(E). - In exercise of the powers conferred by clause (a) of sub-section (1) of Section 7 of the Customs Act, 1962 (52 of 1962), the Central Government hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance, Department of Revenue No. 61/94 - Customs (N.T.), dated the 21st November, 1994, published in the Gazette of India number S.O. 828 (E), dated the 21st November, 1994 namely:-

2. In the said notification, in the table, against serial number 11 relating to the state of Maharashtra, in column (3), after the entry (d) and corresponding entries relating thereto in column (4), the following entries shall be inserted, namely :-

(3)	(4)
"(e) Ojhar	(a) Unloading of : (i) baggage of defence personnel; (ii) imported goods related to Ministry of Defence. (b) Loading of: (i) baggage of defence personnel; (ii) export goods related to Ministry of Defence".

[F. No. 520/14/2010-Cus.VI]

(S.C. Ganger)
Under Secretary to the Government of India

Note.- The principal notification No. 61/94-Customs (N.T.), dated the 21st November, 1994 was published vide number S.O. 828 (E), dated the 21st November, 1994 and was last amended vide notification No. 15/2013-Customs (N.T.), dated the 31st January, 2013 and published vide number S.O. 297(E), dated the 31st January, 2013.